

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2648
TO BE ANSWERED ON 09.03.2026**

MINIMUM WAGES FOR DOMESTIC WORKERS

2648. DR. BACHHAV SHOBHA DINESH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken cognizance of demands raised by domestic workers' organisations and civil society groups for fixing minimum wages for domestic workers to prevent financial exploitation and harassment and if so, the details thereof;**
- (b) whether any consultations or discussions have been held with State Governments or stakeholders in this regard and if so, the details thereof; and**
- (c) whether the Government proposes to introduce a uniform national framework for minimum wages for domestic workers in future and if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The provisions of the Minimum Wages Act, 1948 have been rationalized and subsumed under the Code on Wages 2019, which have been made effective from 21.11.2025 with an aim to universalize the applicability of minimum wages across all employments in an establishment.

The Code on Wages, 2019 empowers both Central and State Governments as appropriate governments to fix, review and revise the minimum rates of wages for the establishments falling under their respective jurisdiction.
